

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE  
APPEAL NO. 33/2024

Sayyed Mohammed Sabir Usman

... Appellant

v.

Union of India & Ors.

... Respondents

REPLY AFFIDAVIT BY RESPONDENT NO. 2, SEIAA

Sr. No.	Annexure No.	Particulars	Page No.
1.		Reply by SEIAA	
2.	1	Copy of SEAC Minutes of Meeting	
3.	2	Copy of SEIAA Minutes of Meeting	
4.	3	Copy of the MoEF&CC's Office Memo dated 2 <sup>nd</sup> August, 2023	
5.	4	Copy of the letter dated 9 <sup>th</sup> January, 2024 sent by Environment Department to MoEF&CC	
6.	5	Copy of the MoEF&CC emails dated 18 <sup>th</sup> January, 2024	

7.	6	Copy of the letter dated 24 <sup>th</sup> January, 2024 sent by Environment Department to MoEF&CC	
8.	7	Copy of MoEF&CC email dated 25 <sup>th</sup> January, 2024	

**Pune**

**Date: 10-06-2025**



**Adv. Aniruddha S Kulkarni**

**Standing Counsel,**

**Environment and Climate Change Department**

**Government of Maharashtra**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE  
APPEAL NO.33/2024**

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... Appellant

v/s.

Union of India & Ors.

... Respondents



**REPLY AFFIDAVIT BY RESPONDENT NO. 2, SEIAA**

I, Dattatray Suryakant Bhalerao, working as Scientist I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –

I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.

1. It is submitted that at the very outset this respondent denies each averment made in the present appeal, which is contrary to and

*(Signature)*

inconsistent with the averments made and facts stated in the present reply. It is submitted that nothing stated in the appeal may be deemed to have been admitted by this respondent unless and until the same has been admitted by the respondent.

2. At the outset, the Appeal filed by the Appellant is devoid of any merits and is liable to be dismissed with exemplary cost. The Appellant herein is neither resident of the concerned area nor an aggrieved party. Appellant has not demonstrated how he is aggrieved with the granting of the impugned EC and how he has the locus to file this appeal.
3. The present appeal challenges the environment clearance dated 07-02-2024 granted to Respondent no. 4, **RAJ LAXMI DEVELOPERS**, the Project Proponent (PP)/developer/builder for their proposed expansion at plot bearing Old Survey No. 235/B, New Survey No. 104/17, at Village Balkum, Taluka and District Thane (Sector-5) (MH).
4. The sole ground on which this appeal has been filed is that the impugned EC was granted after the term of SEIAA got expired on 10<sup>th</sup> January, 2024.



*[Handwritten signature]*

5. The proposal of the Respondent No.4 was considered by the SEAC in its 219<sup>th</sup> meeting held on 8<sup>th</sup> November, 2023. The SEAC recommended the proposal for grant of EC. Copy of SEAC MoM is annexed as **Annexure 1**.
6. The proposal was taken up by SEIAA for appraisal in its 273<sup>rd</sup> Meeting dated 3<sup>rd</sup> Janaury, 2024. SEIAA after considering the information and documents, granted the impugned Environment Clearance. Copy of SEIAA minutes is annexed as **Annexure 2**.
7. The MoEF&CC has issued an Office Memorandum dated 2<sup>nd</sup> August 2023, titled "Procedure for Consideration of Category 'B' Proposals at Central Level Due to the Non-functionality or Delay in Constitution of SEIAA/SEAC." This notification explicitly lays down the procedure for handling EC proposals where SEIAAs or SEACs are non-functional or delayed in their constitution.
8. The said OM categorises various situations where EC proposals might be delayed, which includes:
  - i. Proposals submitted to SEIAA and not accepted by SEIAA.
  - ii. Proposals received by SEAC / SEIAA and have been processed or are under processing.



*Ad*

- iii. Proposals considered and/or deferred by SEAC for various reasons.
  - iv. Proposals recommended by SEAC but not forwarded to/not approved by SEIAA.
  - v. Proposals (which do not require examination of SEAC) accepted by SEIAA but not processed and/or deferred for various reasons.
  - vi. **Proposals approved by SEIAA, but minutes / letter not uploaded on PARIVESH.**
9. For the scenarios at (i) to (v) above, the Ministry has clarified the process for handling such proposals.
10. **For the scenario mentioned at point (vi) above, based on the request from the Member Secretary of SEIAA / State Government, a window period of 15 days shall be provided to the Member Secretary SEIAA, extendable by a further period of 15 days, to only upload the minutes / letters for the proposals which were duly approved by SEIAA before it became non – functional.**

Copy of the MoEF&CC's Office Memo dated 2<sup>nd</sup> August, 2023 is annexed as **Annexure 3**.



11.As the decision of SEAC and SEIAA recommending grant of the impugned EC, was taken during the valid term of both, and due to the procedure of uploading the minutes and issuing the EC letter, could not be completed during their respective valid terms, considering the process given in the MoEF&CC's Office Memo dated 2<sup>nd</sup> August, 2023, the Environment and Climate Change Department, Govt. of Maharashtra, applied to the MoEF&CC vide their letter dated 9<sup>th</sup> January, 2024, requesting access to operate PARIVESH portal for 1 month. Copy of the letter dated 9<sup>th</sup> January, 2024 is annexed as **Annexure 4**.

12.Letter dated 9<sup>th</sup> January, 2024 was addressed to the MoEF&CC when the term of SEAC and SEIAA were valid. MoEF&CC vide their emails dated 18<sup>th</sup> January, 2024 extended the Login of SEIAA / SEAC till 25<sup>th</sup> January, 2024, w.e.f., 10<sup>th</sup> January, 2024 for uploading minutes / letter which were duly approved by SEIAA. Copy of the MoEF&CC emails dated 18<sup>th</sup> January, 2024 are annexed as **Annexure 5**.

13.Subsequently, considering the amount of workload before SEIAA / SEAC, request was once again made on 24<sup>th</sup> January, 2024 to the MoEF&CC for a further period of 15 days w.e.f., 25<sup>th</sup> January,



*Adv. N. Dhanraj*

2024. Copy of the letter dated 24<sup>th</sup> January, 2024 is annexed as **Annexure 6.**

14. Accordingly, the MoEF&CC vide their email dated 25<sup>th</sup> January, 2024 further extended the MS, SEIAA Maharashtra login upto 9<sup>th</sup> February, 2024 to upload minutes / letters which are duly approved by SEIAA. Copy of MoEF&CC email dated 25<sup>th</sup> January, 2024 is annexed as **Annexure 7.**

15. Considering the MoEF&CC's Office Memo dated 2<sup>nd</sup> August, 2023 and the above correspondence between the Environment and Climate Change Department, Govt. of Maharashtra and the MoEF&CC, it is clear that there is no illegality in the issuance of the impugned EC. The OM dated 2<sup>nd</sup> August, 2023 has ensured continuity of administrative functions of SEAC and SEIAA, thus not bringing all the work to a standstill, till the future SEAC and SEIAA were constituted.

16. The Appellant has not challenged the OM dated 2<sup>nd</sup> August, 2023. Appellant has conveniently suppressed the said OM. The Appellant's contention that due process was not followed is speculative and baseless in view of the OM dated 2<sup>nd</sup> August 2023. There is no collusion between SEIAA and the PP, the said



allegation is totally false and not supported by any credible evidence. The entire process of grant of the impugned EC was transparent and in accordance with the law. There has been no abuse of process of law and the impugned EC has been granted in compliance with the relevant legal provisions.

17. SEIAA has worked within the extended duration given by the MoEF&CC and has ensured that the EC approval and grant, was formalized and recorded in compliance with the procedure laid out by the MoEF&CC. SEIAA, being a competent authority, would not have granted the EC if any discrepancies or falsehoods had been detected in the application submitted by Respondent No. 4.

18. SEIAA has carefully followed the due procedure under the EIA Notification, 2006 and the Office Memos and Circulars issued by MoEF&CC from time to time while granting of the impugned EC. There are no procedural lapses on part of the SEIAA while granting the EC. SEIAA grants the EC on the basis of the documents submitted by the PP.

19. Appellant has failed to prove any probable environmental damage by the grant of the impugned EC. There are no specific averments regarding environmental degradation, which might cause by the



activities of the project. Except the ground of grant of EC after expiry of the term of SEIAA, there is no other valid ground raised in the appeal.

20. In light of the above submissions, it is submitted that the prayers sought by the Appellant cannot be granted and the Appeal is liable to be dismissed with exemplary costs.

21. This respondent craves leave to file any additional reply as and when required. In light of the above submissions, it is respectfully prayed that Environment Department shall abide by any orders and directions issued by the Hon'ble Tribunal.

Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Mumbai  
Date

**Dattatray Suryakant Bhalerao**  
Scientist-I & Deputy Secretary,  
Environment & CC Department,  
Government of Maharashtra



VERIFICATION

I, Dattatray Surayakant Bhalerao, Scientist I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at room no. 217, 2nd floor, Mantralaya, Mumbai – 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

Solemnly affirmed on this \_\_\_\_\_ day of June, 2025 at Mumbai.

11 JUN 2025

**Dattatray Suryakant Bhalerao**  
Scientist-I & Deputy Secretary,  
Environment & CC Department,  
Government of Maharashtra



**BEFORE ME**

Dhange

**Adv. S. N. Dhange**

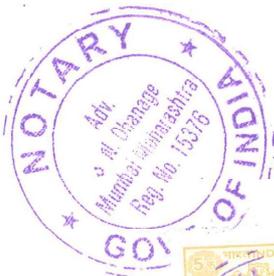
Notary Govt. of India

Regd. No. 15376, MUMBAI (MS)  
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197/199, Near Central Camera Bldg.,  
D. N. Road, Fort, Mumbai - 400004.  
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**NOTED & REGISTERED**

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Date.....11 JUN 2025.....



Minutes of the 219<sup>th</sup> meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 6<sup>th</sup>, 7<sup>th</sup> & 8<sup>th</sup> November, 2023 through Video Conferencing.

**Item No.38:** M/s. Rajlaxmi Developers. (SIA/MH/INFRA2/446731/2023)

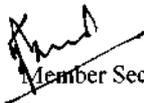
Environmental Clearance for Proposed Expansion in Environment Clearance for Residential cum Commercial Development Project located on Old Survey No. 235/B, New Survey No. 104/17, at Village Balkum, Taluka and District Thane by M/s. Rajlaxmi Developers.

**Introduction:** -

PP submitted the application for environmental clearance to their Proposed expansion in Residential cum Commercial Development Project having total plot area of 7,320.00 Sq.Mtrs., Total construction area of 46,011.02 Sq.Mtrs and FSI area of 34,511.88 Sq.Mtrs. PP proposes to construct 2 nos. of buildings having maximum height of 130.65 Mtr. as mentioned at Sr.no. 20 of the project details.

Representative of PP was present during the meeting along with Environmental Consultant M/s. EcoFootForward Environment Consultancy & Engineers Pvt. Ltd. The details of project are as mentioned below:

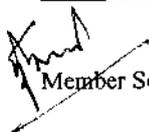
Sr. No.	Description	Details	
1	Proposal Number	SIA/MH/INFRA2/446731/2023	
2	Name of Project	Proposed Expansion in Environment Clearance of Residential Housing Project at Balkum Thane by Ms. Rajlaxmi Developers	
3	Project category	8 (a) B2	
4	Type of Institution	Private	
5	Project Proponent	Name	Mehul Vasavda
		Regd. Office address	Old S.no 235/B, New 104/17, Village Balkum, Kolshet Road, Thane 400607
		Contact number	9820037674
		e-mail	vasavdamehul@yahoo.com
6	Consultant	M/s. EcoFootForward Environment Consultancy & Engineers Pvt. Ltd. D-318, Neelkanth Business Park, Vidyavihar (West), Mumbai 400086, Maharashtra, India. <b>NABET Accreditation number:</b> NABET/EIA/2023/RA 0190_Rev 01 dated on 28.12.2020 <b>Validity:</b> 9.1.2024	
7	Applied for	Expansion	

  
Member Secretary

  
Chairman

Minutes of the 219<sup>th</sup> meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 6<sup>th</sup>, 7<sup>th</sup> & 8<sup>th</sup> November, 2023 through Video Conferencing.

8	Location of the project	Old S.no 235/B, New 104/17, village Balkum, Kolshet Road, Thane 400607					
9	Latitude and Longitude	<b>Latitude:</b> 19°13'51.17"N <b>Longitude:</b> 72°59'13.29"E					
10	Plot Area (sq.m.)	7320.00 [Earlier EC: 7324 + Proposed: - 4]					
11	Deductions (sq.m.)	426.44 [Earlier EC: 426.44 + Proposed: 0]					
12	Net Plot area (sq.m.)	6893.56 [Earlier EC: 6897.56 + Proposed: -4]					
13	Ground coverage (m <sup>2</sup> ) & %	4586.14 Sq.m & 63 %					
14	FSI Area (sq.m.)	34511.88 [Earlier EC: 17489.83 + Proposed: 17,021.97]					
15	Non-FSI (sq.m.)	11499.14 [Earlier EC: 29215.58 + Proposed: -17,716.44]					
16	Proposed built-up area (FSI + Non FSI) (sq.m.)	46011.02 [Earlier EC: 46705.41 + Proposed: -694.39]					
17	TBUA (m <sup>2</sup> ) approved by Planning Authority till date	-					
18	Earlier EC details with Total Construction area, if any.	1.Environmental Clearance letter no. SEIAA-EC-0000000194 on 12 <sup>th</sup> March 2018 2.Environmental Clearance letter granted <i>vide</i> Letter No. SIA/MH/MIS/125986/2019 on 31 <sup>st</sup> March 2020 3.Total Construction Built-Up Area: 46,705.41 sq.m.					
19	Construction completed as per earlier EC (FSI + Non FSI) (sq.m.)	NA					
20	<b>Building Details</b>						
	<b>Previous EC / Existing Building</b>			<b>Proposed Configuration</b>			<b>Reason for Modification / Change</b>
	<b>Building Name</b>	<b>Configuration</b>	<b>Height (m)</b>	<b>Building Name</b>	<b>Configuration</b>	<b>Height (m)</b>	
	Residential Building	2 No. Basement + Lower Ground + Ground + 1ST to 32nd Floor + 33rd Floor (part)	108.25	Residential Building	Basement 1 + Lower Ground + Stilt + 1st to 42nd Floor + Terrace Floor	130.65	Increased in FSI as per UDCPR 2020
				Commercial Building	Basement + Ground + 1st to 4th Floor + Terrace Floor	20.10	

  
Member Secretary

  
Chairman

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21	No. of Tenements & Shops	497 flats + 4 shop + 1 TMC Handover		
22	Total Population	2726 No.		
23	Total Water Requirements CMD	<b>Total Water Requirement: 454.97 CMD</b> <b>Fresh Water: 229.68 CMD</b> <b>Flushing – Recycled: 116.65 CMD</b> <b>Gardening – Recycled: 4.14 CMD</b> <b>Swimming Pool: 104.50 CMD</b>		
24	Under Ground Tank (UGT) location	As per DCPR norms		
25	Source of water	Thane Municipal Corporation		
26	STP Capacity & Technology	<b>STP Capacity: 360 CMD</b> <b>STP Technology: MBBR (Moving Bed Biofilm Reactor)</b>		
27	STP Location	Ground		
28	Sewage Generation CMD & % of sewage discharge in sewer line	Sewage Generation: 323.37 CMD & Excess treated water will be supplied to tanker agency		
29	Solid Waste Management during Construction Phase	<b>Type</b>	<b>Quantity (Kg/d)</b>	<b>Treatment / disposal</b>
		Dry waste	9	Sold to Authorized Vendor
		Wet waste	6	Treatment by Existing OWC
		Construction waste	-	-
30	Total Solid Waste Quantities with type during Operation Phase & Capacity of OWC to be installed	<b>Type</b>	<b>Quantity (Kg/d)</b>	<b>Treatment / disposal</b>
		Dry waste	692.64	Authorized Recycler
		Wet waste	461.76	Organic Waste Converter
		STP Sludge (dry)	-	-

  
Member Secretary

  
Chairman

Minutes of the 219<sup>th</sup> meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 6<sup>th</sup>, 7<sup>th</sup> & 8<sup>th</sup> November, 2023 through Video Conferencing.

31	R.G. Area in sq.m.	RG required – 689.56 m <sup>2</sup>	
		RG provided on Mother earth/Ground- 690.48 m <sup>2</sup>	
		RG provided on Podium: 0 m <sup>2</sup>	
		Total – 690.48 m <sup>2</sup>	
		Existing trees on plot: 31	
		Number of trees to be cut: 12	
		Number of trees to be transplanted: 08	
		Number of trees to be planted: In RG area: 69 nos. In Miyawaki Plantation (with area): 88 nos.	
		Total nos. of trees after the development: 196 nos.	
32	Power requirement	Details/ Source	Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL)
		Connected load (kW)	2,919.75 kW
		Demand load (kW)	4586.96 kW
33	Energy Efficiency	Solar energy: 5% saving by Renewable	
34	D.G. set capacity	1 x 500 KVA (Existing) + 1 nos. x 1010 KVA (Proposed)	
35	No. of 4-W & 2-W Parking with 25% EV	4-Wheeler: 535 [Earlier EC: 345 + Proposed: 190] 2-Wheeler: 227 [Earlier EC: 410 + Proposed: -183]	
36	No. & capacity of Rain water harvesting tanks /Pits	As Per Earlier EC: Rain Water Harvesting Tank (RWH): 6 Nos., Proposed: Rain Water Harvesting Tank: 60 CMD.	
37	Project Cost in (Cr.)	182 Cr. [130 Cr. (As per earlier EC) + 52 Cr. (Proposed Expansion)]	
38	EMP Cost	<b>Construction Phase:</b> 2.56 Lacs/Annum <b>Operation Phase:</b> Capital Cost: 518.5 Lacs, O&M Cost: 19.25 Lacs/Annum	

  
Member Secretary

  
Chairman

Minutes of the 219<sup>th</sup> meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 6<sup>th</sup>, 7<sup>th</sup> & 8<sup>th</sup> November, 2023 through Video Conferencing.

39	CER Details with justification if any....as per MoEF&CC circular dated 01/05/2018	-
40	Details of Court Cases/litigations w.r.t the project and project location, if any.	NA

**Deliberation:**

PP informed that the project is Residential-cum-Commercial Development project under the jurisdiction of Thane Municipal Corporation (TMC). PP also informed that the project is in residential zone as per DP remarks received from planning authority.

PP submitted that the project had earlier received ECs vide letter no. SEIAA-EC-0000000194 dated: 12.3.2018 & letter no. SIA/MH/MIS/125986/2019 dated: 31.3.2020 for plot area of 7,324.00 Sq.Mtrs., total built up area of 46,705.41 Sq.Mtrs., FSI area of 17,489.83 Sq.Mtrs. PP also submitted that they have started piling & site excavation work as per CC approval (27.12.2018) & earlier received ECs to the project & submitted architect certificate dated: 04/11/2023 to that effect.

PP submitted that due to change in planning, they have proposed expansion/amendment in earlier EC. The comparative statement showing project details approved as per earlier EC and proposed project details is as given below:

Details	As per EC dt. 31.03.2020	Proposed Expansion for EC	Remark
Survey Numbers	Old Survey No. 235/B (pt.), New Survey No. 104/17, Village Balkum, Taluka & District Thane (Sector 5), Maharashtra	Old Survey No. 235/B (pt.), New Survey No. 104/17, Village Balkum, Taluka & District Thane (Sector 5), Maharashtra	-
<b>Area Details</b>			
Plot Area (sq. m)	7324	7320	Decreased by 4 sq. m.
Deduction (sq. m.)	426.44	426.44	No Change

  
Member Secretary

  
Chairman

Minutes of the 219<sup>th</sup> meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 6<sup>th</sup>, 7<sup>th</sup> & 8<sup>th</sup> November, 2023 through Video Conferencing.

Net Plot Area (sq. m.)	6897.56	6893.56	Decreased by 4
FSI Area (sq. m.)	17489.83	34511.88	Increased by 17022.1
Non FSI area (Sq. mt.)	29215.58	11499.14	Decreased by 17716.44
Total Construction Built-up Area (Sq. m.)	46705.41	46011.02	Decreased by 694.39
Total Cost (Cr.)	130	182	Increased by 52
<b>Building Configuration &amp; Population</b>			
No. of buildings	1	2	Increased by 1 no.
Building Configuration	<b>Residential Building:</b> 2 No. Basement + Lower Ground + Ground + 1ST to 32nd Floor + 33rd Floor (part)	<b>Residential Building:</b> Basement 1 + Lower Ground + Stilt + 1st to 42nd Floor + Terrace Floor <b>Commercial Building:</b> Basement + Ground + 1st to 4th Floor + Terrace Floor	Addition of 1 Building
Total No. of Flats	404 Flats	497 flats + 4 shop/office + 1 TMC Handover office	Addition of 93 Flats+ 4 shop/office + 1 TMC Handover office
Total Population	2030	2726	Increased by 696
Water Demand			
Total Water Requirement (CMD)	282.02	454.97	Increased by 172.89
Fresh Water (CMD)	182.7	229.68	Increased by 46.98
Flushing (CMD) Recycled	91.35	116.65	Increased by 25.3

  
Member Secretary

  
Chair

Minutes of the 219<sup>th</sup> meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 6<sup>th</sup>, 7<sup>th</sup> & 8<sup>th</sup> November, 2023 through Video Conferencing.

Irrigation (CMD) Recycled	- 8.03	4.14	-3.89
Swimming Pool (CMD)	0	104.5	Increased by 104.5
Sewage Generated (CMD)	255.78	323.37	Increased by 67.59
STP Capacity (CMD)	260	360	Increased by 100
STP Location	Ground	Ground	Ground
STP technology	MBBR	MBBR	MBBR
<b>Rainwater Harvesting Details</b>			
No of Recharge Pits/ Tank	6 RWH Tanks	1 RWH Tanks	Decreased by 5 RWH Tank
<b>Solid Waste Quantification</b>			
Dry Waste (Kg/day)	365.4	692.64	Increased by 327.24
Wet Waste (Kg/day)	548.1	461.76	Decreased by 86.34
<b>Landscape Details</b>			
Total RG Area (sq. m)	1403.52	690.48	Decreased by 713.04
RG Area on Ground (sq. m)	455.24	690.48	Increased by 235.24
RG Area on Podium (sq. m)	0	0	0
No. of trees to be cut	2	2	0
No. of trees to be transplanted	8	8	0
No. of trees to be retained	31	31	0
No. of trees to be planted	46	196	150
<b>Power Details</b>			

  
Member Secretary



Minutes of the 219<sup>th</sup> meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 6<sup>th</sup>, 7<sup>th</sup> & 8<sup>th</sup> November, 2023 through Video Conferencing.

Demand Load (kW)	2010.2	2919.75	Decreased by 904.48
Connected Load (kW)	3069.83	4586.96	Increased by 1517.13
DG Details	500 kVA	1 nos. x 1010 KVA	Increased by 510 KVA
<b>Parking Details</b>			
2-wheeler (No.)	410	227	Decreased by 183
4-wheeler (No.)	345	535	Increased by 190

The project proposal was discussed on the basis of presentation made and documents submitted by the proponent along with environmental consultant EcoFoot Forward Environmental Consultancy & Engineers Pvt Ltd. All issues related to environment including air, water, land, soil, ecology and biodiversity and social aspects were discussed. Committee noted that the project is under 8(a) B2 category of EIA Notification, 2006. Consolidated Statements, Form-1, 1A, presentation & plans submitted are taken on the record.

**During discussion following points emerged:**

1. PP to submit IOD/IOA/Concession Document/Plan Approval or any other form of documents as applicable clarifying its conformity with local planning rules and provisions as per the Circular dated 30.01.2014 issued by the Environment Department, Govt. of Maharashtra showing all required RG area on mother earth as per Hon'ble Supreme Court order.

2. PP to obtain following NOCs & remarks as per amended planning:  
a) Water Supply; b) SWD NOC; c) CFO NOC; d) Revised Tree NOC.

3. PP to deduct area under swimming pool, structures from RG area otherwise delete swimming pool, structures from RG area & submit undertaking and architect certificate mentioning that they have provided all required RG on mother earth as per the Hon'ble Supreme Court order regarding RG area.

4. PP to obtain latest certified compliance report of earlier EC from Regional Office, MOEF&CC, Nagpur.

5. PP to reduce discharge of treated water up to 35%; PP to submit undertaking from concerned authority/ agency/third party for use of excess treated water generated in the project.

6. PP to convert 5 % of RG area in to Miyawaki plantation & include the cost of same in EMP; PP to revise nos. & list of trees to be planted including trees planted in Miyawaki plantation.

7. PP to revisit the monetary provisions made for the activities proposed in EMP of construction & operation phase.

  
Member Secretary

  
Chairman

Minutes of the 219<sup>th</sup> meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 6<sup>th</sup>, 7<sup>th</sup> & 8<sup>th</sup> November, 2023 through Video Conferencing.

8.PP to relocate parking proposed on STP.

9.PP to provide 2-wheeler parking in the project as per prevailing DCR & submit revise 2-wheeler& 4-wheeler parking statement (required & provided) & parking layout; PP to ensure that minimum 25% of 2-wheeler and 4-wheeler parking are equipped with electric charging facility.

10.PP to include cost of dewatering, basement ventilation, air purification & mechanical ventilation in EMP & accordingly, revise the EMP of Operation phase.

11.PP to submit undertaking that they will follow guidelines of dust mitigation issued by planning authority/state government; PP to submit bifurcation of mitigation measures along with their cost for reducing air pollution and submit revised EMP of construction phase accordingly.

**Decision:** -

In view of above discussion and subject to compliance of above points the proposal is recommended to SEIAA for grant of Environmental Clearance.

  
Member Secretary

  
Chairman

Minutes of 273<sup>rd</sup> Day – 1 (Part C) meeting of SEIAA held on 03<sup>rd</sup> January, 2024

**Item no. 29**

**Proposal No.:-** SIA/MH/INFRA2/446731/2023

**Type of Project:** EC

**Subject-** Environmental Clearance for Proposed Expansion in Residential cum Commercial Development Project located on Old Survey No. 235/B, New Survey No. 104/17, at Village Balkum, Taluka and District Thane by M/s. Rajlaxmi Developers.

**Project Details-**

PP submitted the application for environmental clearance to their Proposed expansion in Residential cum Commercial Development Project having total plot area of 7,320.00 Sq.Mtrs., Total construction area of 46,011.02 Sq.Mtrs and FSI area of 34,511.88 Sq.Mtrs. PP proposes to construct 2 nos. of buildings having maximum height of 130.65 Mtr. as mentioned at Sr.no. 20 of the project details.

Representative of PP was present during the meeting along with Environmental Consultant M/s. EcoFootForward Environment Consultancy & Engineers Pvt. Ltd. The details of project are as mentioned below:

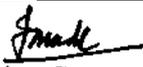
Sr. No.	Description	Details	
1	Proposal Number	SIA/MH/INFRA2/446731/2023	
2	Name of Project	Proposed Expansion in Environment Clearance of Residential Housing Project at Balkum Thane by Ms. Rajlaxmi Developers	
3	Project category	8 (a) B2	
4	Type of Institution	Private	
5	Project Proponent	Name	Mehul Vasavda
		Regd. Office address	Old S.no 235/B, New 104/17, Village Balkum, Kolshet Road, Thane 400607
		Contact number	9820037674
		e-mail	vasavdamehul@yahoo.com
6	Consultant	M/s. EcoFootForward Environment Consultancy & Engineers Pvt. Ltd. D-318, Neelkanth Business Park, Vidyavihar (West), Mumbai 400086, Maharashtra, India. <b>NABET Accreditation number:</b> NABET/EIA/2023/RA 0190_Rev 01 dated on 28.12.2020 <b>Validity:</b> 9.1.2024	
7	Applied for	Expansion	
8	Location of the project	Old S.no 235/B, New 104/17, village Balkum, Kolshet Road, Thane 400607	
9	Latitude and Longitude	<b>Latitude:</b> 19°13'51.17"N <b>Longitude:</b> 72°59'13.29"E	
10	Plot Area (sq.m.)	7320.00 [Earlier EC: 7324 + Proposed: - 4]	

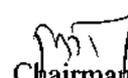
  
Member Secretary

  
Chairman

Minutes of 273<sup>rd</sup> Day – 1 (Part C) meeting of SEIAA held on 03<sup>rd</sup> January, 2024

11	Deductions (sq.m.)	426.44 [Earlier EC: 426.44 + Proposed: 0]				
12	Net Plot area (sq.m.)	6893.56 [Earlier EC: 6897.56 + Proposed: -4]				
13	Ground coverage (m <sup>2</sup> ) & %	4586.14 Sq.m & 63 %				
14	FSI Area (sq.m.)	34511.88 [Earlier EC: 17489.83 + Proposed: 17,021.97]				
15	Non-FSI (sq.m.)	11499.14 [Earlier EC: 29215.58 + Proposed: -17,716.44]				
16	Proposed built-up area (FSI + Non FSI) (sq.m.)	46011.02 [Earlier EC: 46705.41 + Proposed: -694.39]				
17	TBUA (m <sup>2</sup> ) approved by Planning Authority till date	-				
18	Earlier EC details with Total Construction area, if any.	1.Environmental Clearance letter no. SEIAA-EC-0000000194 on 12 <sup>th</sup> March 2018 2.Environmental Clearance letter granted <i>vide</i> Letter No. SIA/MH/MIS/125986/2019 on 31 <sup>st</sup> March 2020 3.Total Construction Built-Up Area: 46,705.41 sq.m.				
19	Construction completed as per earlier EC (FSI + Non FSI) (sq.m.)	NA				
20	<b>Building Details</b>					
	<b>Previous EC / Existing Building</b>			<b>Proposed Configuration</b>		<b>Reason for Modification / Change</b>
	<b>Building Name</b>	<b>Configuration</b>	<b>Height (m)</b>	<b>Building Name</b>	<b>Configuration</b>	
	Residential Building	2 No. Basement + Lower Ground + Ground + 1ST to 32nd Floor + 33rd Floor (part)	108.25	Residential Building	Basement 1 + Lower Ground + Stilt + 1st to 42nd Floor + Terrace Floor	130.65
			Commercial Building	Basement + Ground + 1st to 4th Floor + Terrace Floor	20.10	
21	No. of Tenements & Shops	497 flats + 4 shop + 1 TMC Handover				
22	Total Population	2726 No.				
23	Total Water Requirements CMD	<b>Total Water Requirement: 454.97 CMD</b> <b>Fresh Water: 229.68 CMD</b> <b>Flushing – Recycled: 116.65 CMD</b> <b>Gardening – Recycled: 4.14 CMD</b>				

  
Member Secretary

  
Chairman

		<b>Swimming Pool: 104.50 CMD</b>		
24	Under Ground Tank (UGT) location	As per DCPR norms		
25	Source of water	Thane Municipal Corporation		
26	STP Capacity & Technology	STP Capacity: 360 CMD STP Technology: MBBR (Moving Bed Biofilm Reactor)		
27	STP Location	Ground		
28	Sewage Generation CMD & % of sewage discharge in sewer line	Sewage Generation: 323.37 CMD & Excess treated water will be supplied to tanker agency		
29	Solid Waste Management during Construction Phase	<b>Type</b>	<b>Quantity (Kg/d)</b>	<b>Treatment / disposal</b>
		Dry waste	9	Sold to Authorized Vendor
		Wet waste	6	Treatment by Existing OWC
		Construction waste	-	-
30.	Total Solid Waste Quantities with type during Operation Phase & Capacity of OWC to be installed	<b>Type</b>	<b>Quantity (Kg/d)</b>	<b>Treatment / disposal</b>
		Dry waste	692.64	Authorized Recycler
		Wet waste	461.76	Organic Waste Converter
		STP Sludge (dry)	-	-
31.	R.G. Area in sq.m.	RG required –689.56 m <sup>2</sup>		
		RG provided on Mother earth/Ground- 690.48 m <sup>2</sup>		
		RG provided on Podium: 0 m <sup>2</sup>		
		Total – 690.48 m <sup>2</sup>		
		Existing trees on plot: 31		
		Number of trees to be cut: 12		
		Number of trees to be transplanted: 08		
		Number of trees to be planted: In RG area: 69 nos. In Miyawaki Plantation (with area): 88 nos. Total nos. of trees after the development: 196 nos.		

  
Member Secretary

  
Chairman

32	Power requirement	Details/ Source	Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL)
		Connected load (kW)	2,919.75 kW
		Demand load (kW)	4586.96 kW
33	Energy Efficiency	Solar energy: 5% saving by Renewable	
34	D.G. set capacity	1 x 500 KVA (Existing) + 1 nos. x 1010 KVA (Proposed)	
35	No. of 4-W & 2-W Parking with 25% EV	4-Wheeler: 535 [Earlier EC: 345 + Proposed: 190] 2-Wheeler: 227 [Earlier EC: 410 + Proposed: -183]	
36	No. & capacity of Rain water harvesting tanks /Pits	As Per Earlier EC: Rain Water Harvesting Tank (RWH): 6 Nos., Proposed: Rain Water Harvesting Tank: 60 CMD.	
37	Project Cost in (Cr.)	182 Cr. [130 Cr. (As per earlier EC) + 52 Cr. (Proposed Expansion)]	
38	EMP Cost	<b>Construction Phase:</b> 2.56 Lacs/Annum <b>Operation Phase:</b> Capital Cost: 518.5 Lacs, O&M Cost: 19.25 Lacs/Annum	
39	CER Details with justification if any....as per MoEF&CC circular dated 01/05/2018	-	
40	Details of Court Cases/litigations w.r.t the project and project location,if any.	NA	

**SEAC Deliberation –**

PP informed that the project is Residential-cum-Commercial Development project under the jurisdiction of Thane Municipal Corporation (TMC). PP also informed that the project is in residential zone as per DP remarks received from planning authority.

PP submitted that the project had earlier received ECs vide letter no. SEIAA-EC-0000000194 dated: 12.3.2018 & letter no. SIA/MH/MIS/125986/2019 dated: 31.3.2020 for plot area of 7,324.00 Sq.Mtrs., total built up area of 46,705.41 Sq.Mtrs., FSI area of 17,489.83 Sq.Mtrs. PP also submitted that they have started piling & site excavation work as per CC approval (27.12.2018) & earlier received ECs to the project & submitted architect certificate dated: 04/11/2023 to that effect.

PP submitted that due to change in planning, they have proposed expansion/amendment in earlier EC. The comparative statement showing project details approved as per earlier EC and proposed project details is as given below:

  
Member Secretary

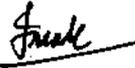
  
Chairman

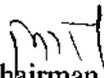
Details	As per EC dt. 31.03.2020	Proposed Expansion for EC	Remark
Survey Numbers	Old Survey No. 235/B (pt.), New Survey No. 104/17, Village Balkum, Taluka & District Thane (Sector 5), Maharashtra	Old Survey No. 235/B (pt.), New Survey No. 104/17, Village Balkum, Taluka & District Thane (Sector 5), Maharashtra	-
<b>Area Details</b>			
Plot Area (sq. m)	7324	7320	Decreased by 4 sq. m.
Deduction (sq. m.)	426.44	426.44	No Change
Net Plot Area (sq. m.)	6897.56	6893.56	Decreased by 4
FSI Area (sq. m.)	17489.83	34511.88	Increased by 17022.1
Non FSI area (Sq. mt.)	29215.58	11499.14	Decreased by 17716.44
Total Construction Built-up Area (Sq. m.)	46705.41	46011.02	Decreased by 694.39
Total Cost (Cr.)	130	182	Increased by 52
<b>Building Configuration &amp; Population</b>			
No. of buildings	1	2	Increased by 1 no.
Building Configuration	<b>Residential Building:</b> 2 No. Basement + Lower Ground + Ground + 1ST to 32nd Floor + 33rd Floor (part)	<b>Residential Building:</b> Basement 1 + Lower Ground + Stilt + 1st to 42nd Floor + Terrace Floor  <b>Commercial Building:</b> Basement + Ground + 1st to 4th Floor + Terrace Floor	Addition of 1 Building

  
Member Secretary

  
Chairman

Total No. of Flats	404 Flats	497 flats + 4 shop/office + 1 TMC Handover office	Addition of 93 Flats+ 4 shop/office + 1 TMC Handover office
Total Population	2030	2726	Increased by 696
<b>Water Demand</b>			
Total Water Requirement (CMD)	282.02	454.97	Increased by 172.89
Fresh Water (CMD)	182.7	229.68	Increased by 46.98
Flushing (CMD) - Recycled	91.35	116.65	Increased by 25.3
Irrigation (CMD) - Recycled	8.03	4.14	-3.89
Swimming Pool (CMD)	0	104.5	Increased by 104.5
Sewage Generated (CMD)	255.78	323.37	Increased by 67.59
STP Capacity (CMD)	260	360	Increased by 100
STP Location	Ground	Ground	Ground
STP technology	MBBR	MBBR	MBBR
<b>Rainwater Harvesting Details</b>			
No of Recharge Pits/ Tank	6 RWH Tanks	1 RWH Tanks	Decreased by 5 RWH Tank
<b>Solid Waste Quantification</b>			
Dry Waste (Kg/day)	365.4	692.64	Increased by 327.24
Wet Waste (Kg/day)	548.1	461.76	Decreased by 86.34
<b>Landscape Details</b>			
Total RG Area (sq. m)	1403.52	690.48	Decreased by 713.04
RG Area on Ground (sq. m)	455.24	690.48	Increased by 235.24
RG Area on Podium (sq. m)	0	0	0
No. of trees to be cut	2	2	0
No. of trees to be transplanted	8	8	0
No. of trees to be retained	31	31	0
No. of trees to be planted	46	196	150

  
Member Secretary

  
Chairman

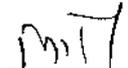
<b>Power Details</b>			
Demand Load (kW)	2010.2	2919.75	Decreased by 904.48
Connected Load (kW)	3069.83	4586.96	Increased by 1517.13
DG Details	500 kVA	1 nos. x 1010 KVA	Increased by 510 KVA
<b>Parking Details</b>			
2-wheeler (No.)	410	227	Decreased by 183
4-wheeler (No.)	345	535	Increased by 190

The project proposal was discussed on the basis of presentation made and documents submitted by the proponent along with environmental consultant EcoFoot Forward Environmental Consultancy & Engineers Pvt Ltd. All issues related to environment including air, water, land, soil, ecology and biodiversity and social aspects were discussed. Committee noted that the project is under 8(a) B2 category of EIA Notification, 2006. Consolidated Statements, Form-1, 1A, presentation & plans submitted are taken on the record.

**During discussion following points emerged:**

1. PP to submit IOD/IOA/Concession Document/Plan Approval or any other form of documents as applicable clarifying its conformity with local planning rules and provisions as per the Circular dated 30.01.2014 issued by the Environment Department, Govt. of Maharashtra showing all required RG area on mother earth as per Hon'ble Supreme Court order.
2. PP to obtain following NOCs & remarks as per amended planning:
  - a) Water Supply; b) SWD NOC; c) CFO NOC; d) Revised Tree NOC.
3. PP to deduct area under swimming pool, structures from RG area otherwise delete swimming pool, structures from RG area & submit undertaking and architect certificate mentioning that they have provided all required RG on mother earth as per the Hon'ble Supreme Court order regarding RG area.
4. PP to obtain latest certified compliance report of earlier EC from Regional Office, MOEF&CC, Nagpur.
5. PP to reduce discharge of treated water up to 35%; PP to submit undertaking from concerned authority/ agency/third party for use of excess treated water generated in the project.
6. PP to convert 5 % of RG area in to Miyawaki plantation & include the cost of same in EMP; PP to revise nos. & list of trees to be planted including trees planted in Miyawaki plantation.
7. PP to revisit the monetary provisions made for the activities proposed in EMP of construction & operation phase.
8. PP to relocate parking proposed on STP.
9. PP to provide 2-wheeler parking in the project as per prevailing DCR & submit revise 2-wheeler & 4-wheeler parking statement (required & provided) & parking layout; PP to ensure that minimum 25% of 2-wheeler and 4-wheeler parking are equipped with electric charging facility.

  
Member Secretary

  
Chairman

10.PP to include cost of dewatering, basement ventilation, air purification & mechanical ventilation in EMP & accordingly, revise the EMP of Operation phase.

11.PP to submit undertaking that they will follow guidelines of dust mitigation issued by planning authority/state government; PP to submit bifurcation of mitigation measures along with their cost for reducing air pollution and submit revised EMP of construction phase accordingly.

**Recommendations of SEAC-**

In view of above discussion and subject to compliance of above points the proposal is recommended to SEIAA for grant of Environmental Clearance.

**Deliberation in SEIAA-**

Proposal is an expansion of existing construction project. Proposal is recommended by SEAC-2 in its 219<sup>th</sup> meeting for grant of Environment Clearance for total plot area of 7,320.00 Sq.Mtrs., Total construction area of 46,011.02 Sq.Mtrs and FSI area of 34,511.88 Sq.Mtrs.

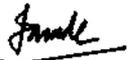
Project had obtained the EC vide SEIAA-EC-0000000194 dated: 12.3.2018 & letter no. SIA/MH/MIS/125986/2019 dated: 31.3.2020 for plot area of 7,324.00 Sq.Mtrs., total built up area of 46,705.41 Sq.Mtrs., FSI area of 17,489.83 Sq.Mtrs.

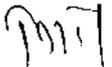
SEIAA asked PP to submit Architect Certificate regarding construction initiated on site is within BUA and as per configuration of earlier EC. SEIAA keeps certificate from registered architect as a proof of compliance of construction Initiated on site by PP is within BUA and as per configuration of earlier EC. PP submitted the architect certificate dated 02.01.2024. At the outset, SEIAA asked PP whether they are in receipt of Certified Compliance Report (CCR) as mandated by MoEF&CC Office Memorandum dated 26.09.2022. PP submitted that, they have obtained the same dated 16.11.2023. SEIAA noted the same and asked PP to strictly comply with the points raised in the Certified Compliance Report (CCR) dated 16.11.2023. During the meeting, SEIAA asked PP regarding the provision of RG. PP submitted that, they have provided mandatory RG having area of 689.36 m<sup>2</sup> on mother earth without any construction i.e. Swimming pool etc. PP committed not to construct swimming pool on mandatory RG. SEIAA asked PP to submit area undertaking to that effect. PP submitted the same dated 03.01.2024. SEIAA also asked PP to submit undertaking regarding the complying the SEAC conditions. PP submitted the same dated 02.01.2024.

SEIAA after deliberation decided to grant EC for-FSI-34,511.88 m<sup>2</sup>, Non FSI-11499.14m<sup>2</sup>, total BUA-46011.02 m<sup>2</sup>. (Plan approval No-TMC/HQ-1/TDD-29/9/1569, dated-08.11.2023)

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

1. PP has provided mandatory RG area of 689.36 m<sup>2</sup> on mother earth without any construction i.e. Swimming pool etc. PP committed not to construct swimming pool on mandatory RG. Local planning authority to ensure the compliance of the same.
2. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.

  
Member Secretary

  
Chairman

3. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
4. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA III dt.04.01.2019.
5. SEIAA after deliberation decided to grant EC for-FSI-34,511.88 m<sup>2</sup>, Non FSI11499.14m<sup>2</sup>, total BUA-46011.02 m<sup>2</sup>. (Plan approval No-TMC/HQ-1/TDD-29/9/1569, dated-08.11.2023)

**SEIAA Decision-**

SEIAA after deliberation decided to grant Environment Clearance.



Member Secretary



Chairman

F.No. IA3-22/10/2022-IA.III [E 177258]  
Government of India  
Ministry of Environment, Forest and Climate Change  
Impact Assessment Division

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Indira Paryavaran Bhawan  
3<sup>rd</sup> Floor, Vayu Wing, Jor Bagh Road  
Ali Ganj, New Delhi-3

Dated: 2<sup>nd</sup> August, 2023

**OFFICE MEMORANDUM**

**Subject: Procedure for consideration of Category 'B' proposals at Central level due to the non-functionality or delay in constitution of SEIAA/SEAC - reg.**

The State Environmental Impact Assessment Authorities (SEIAAs)/State Expert Appraisal Committees (SEACs) have been constituted in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for decentralisation of the Environment Clearance (EC) process and grant of Environment Clearances at the State level. All projects or activities under Category 'B' in the Schedule of the EIA Notification, 2006 are appraised by the respective SEACs/SEIAAs of the States/UTs.

2. As per the extant provisions of EIA, 2006, in the absence of a duly constituted SEIAA/SEAC, a Category 'B' project shall be considered at the Central Level as a Category 'B' project. However, instances have been brought to the notice of this Ministry that in the event of non-functionality or delay in constitution of SEIAA/SEAC, many proposals submitted to SEIAA are held up at different stages of EC process at the State level. The matter has been examined in the Ministry and it is observed that there could be different situations arising out of non-functionality or delay in constitution of SEIAA/SEAC as enumerated below:

- i. Proposals submitted to SEIAA and not accepted by SEIAA.
- ii. Proposals received by SEAC/SEIAA and have been processed or are under processing.
- iii. Proposals considered and/or deferred by SEAC for various reasons.
- iv. Proposals recommended by SEAC but not forwarded to/not approved by SEIAA.
- v. Proposals (which do not require examination of SEAC) accepted by SEIAA but not processed and/or deferred for various reasons.
- vi. Proposals approved by SEIAA but minutes/letter not uploaded on PARIVESH.

3. In this regard, the Ministry deems it necessary to clarify the process for handling such proposals. For the scenarios mentioned at sub para (i) to (v) of para 2 above, the following procedures shall be followed:

- i. Consequent upon the non-functioning/discontinuation of SEIAA/SEACs, the Member Secretary of SEIAA/State Government shall submit the details of the pending proposals to the PARIVESH of MoEF&CC with a request to transfer such proposals to the Central level.
- ii. PARIVESH shall examine the aforesaid request and seek the approval of the Competent Authority for the transfer of proposals from SEIAA/SEAC to the Central level.
- iii. Thereafter, the proposals from the SEIAA/SEAC shall be transferred through PARIVESH to the concerned Member Secretary of the EAC at Central level.
- iv. The concerned Member Secretary of the EAC at Central level shall carry out the due diligence to ascertain the level of examination/appraisal needed to be carried out by the Central level EAC based on the stage at which the proposal was pending for appraisal at the concerned SEIAA/SEAC.

4. For the scenario mentioned at sub para (vi) of para 2 above, based on the request from the Member Secretary of SEIAA/State Government, a window period of 15 days shall be provided to the Member Secretary SEIAA, extendable by a further period of 15 days, to only upload the minutes/letters for the proposals which were duly approved by SEIAA before it became non-functional.

5. Further, in case of only SEIAA becoming non-functional / discontinued due to various reasons, the proposals pending with SEAC for (re)consideration up to the day of such discontinuation shall be (re)considered by the respective SEAC and forwarded to the Ministry along with recommendation as per the procedure prescribed at Para 3 above.

6. This is issued with the approval of Competent Authority.

  
(Sundar Ramanathan) 2/18/2023  
Scientist E

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs

4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of IA Division

**Copy for information to:**

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. Sr.PPS to Secretary (EF&CC)
4. Sr.PPS to AS(TK) / AS (NPG)
5. Sr.PPS to JS (SKB)
6. Website, MoEF&CC
7. Guard file.

## GOVERNMENT OF MAHARASHTRA

No. SEIAA-2023/C.R.140 /SEIAA  
Environment and Climate Change  
Department  
Room No. 217, 2<sup>nd</sup> Floor,  
Mantralaya, Mumbai- 32.  
Date: 09.01.2024.

To  
The Secretary,  
Ministry of Environment, Forest and Climate Change,  
Government of India,  
Indira Paryavaran Bhavan, Jor Baug, Ali Ganj,  
New Delhi-110001.

*Respected Madam,*  
**Subject: Access to operate PARIVESH Portal for 1 month .**

The Ministry of Environment, Forest and Climate Change, Government of India constituted the State Environment Impact Assessment Authority and SEACs in the State of Maharashtra vide notification no S.O. 107(E), dated 11.01.2021 and tenure of the same is expiring on 10.01.2024. After the expiry of tenure of the SEIAA and SEACs, respective logins of the Chairman and Member Secretary on the PARIVESH portal will stop working. In order to upload the pending minutes of meeting of State Environment Impact Assessment Authority and SEACs, you are requested to allow access of the respective logins of the Chairman and Member Secretary on the PARIVESH portal for 1 month beyond 10.01.2023.

Thanking you.

Yours Sincerely

*Anak*  
(Pravin Barade) 09/01/2024

Principal Secretary,  
Govt. of Maharashtra.

Copy to,  
Additional Secretary, Ministry of Environment, Forest and Climate Change,  
Government of India, Indira Paryavaran Bhavan, Jor Baug, Ali Ganj, New Delhi-110001.

## GOVERNMENT OF MAHARASHTRA

No. SEIAA-2023/C.R.140 /SEIAA  
Environment and Climate Change  
Department  
Room No. 217, 2<sup>nd</sup> Floor,  
Mantralaya, Mumbai- 32.  
Date: 09.01.2024.  
24

To  
The Secretary,  
Ministry of Environment, Forest and Climate Change,  
Government of India,  
Indira Paryavaran Bhavan, Jor Baug, Ali Ganj,  
New Delhi-110001.

**Subject: Access to operate PARIVESH Portal for another 15 days beyond 25<sup>th</sup> January, 2024 .**

**Ref. :** 1. Environment and Climate Change Department, Govt of Maharashtra  
letter dated 09.01.2024.  
2. Your email dated 24.01.2024.

*Respected Madam,*

The Ministry of Environment, Forest and Climate Change, Government of India vide email dated 24.01.2024 activated the PARIVESH portal for 15 days' time period w.e.f. 10.01.2024 i.e. till 25.01.2024. However, taking into consideration the amount of workload before SEIAA/SEACs, you are again requested to allow access of the respective logins of the Chairman and Member Secretary of SEIAA/ SEACs on the PARIVESH portal for further 15 days w.e.f. 25.01.2024.

Thanking you.

Yours Sincerely

  
(Pravin Darade)  
Principal Secretary,  
Govt. of Maharashtra.

Copy to,  
Additional Secretary, Ministry of Environment, Forest and Climate Change,  
Government of India, Indira Paryavaran Bhavan, Jor Baug, Ali Ganj, New Delhi-110001.

Fwd: Activate the parivesh portal for next 15 days time period w.e.f 10.01.2024 for SEIAA Maharashtra

MOHIT SAXENA <mohit.saxena@gov.in>

Wed 1/24/2024 12:10 PM

To: Pravin Darade <psec.env@maharashtra.gov.in>;

Cc: Sujit Kumar Bajpayee <sujit.baju@gov.in>; Dr R. B. Lal <rb.lal@nic.in>; Navin Kishore Karn <navinkk@nic.in>; Dr R. B. Lal <rb.lal@nic.in>; vkb nic <vkb.nic@gmail.com>;

1 attachments (482 KB)

SEIAA Maharashtra.pdf;

Sir

May please refer to trailing mail regarding activation of PARIVESH Portal for login till 25th Jan 2024. NIC has also informed the same to Master Trainer deployed in SEIAA, Maharashtra. Further, if any extension is required beyond 25th Jan 2024 for another 15 days, please intimate Ministry in an advance.

Regards

Dr Mohit Saxena  
Scientist D/Joint Director  
IA Division  
MoEF&CC  
Vayu 3rd Floor, Indira Paryavaran Bhawan, Jorbagh  
New Delhi-110003  
Tel No 011-20819383

---

From: "Vikash Kumar" <vikash.kumar53@nic.in>  
To: "Dr R. B. Lal" <rb.lal@nic.in>  
Cc: "Navin Kishore Karn" <navinkk@nic.in>, "Sujit Kumar Bajpayee" <sujit.baju@gov.in>, "MOHIT SAXENA" <mohit.saxena@gov.in>, "Prabhakar Kumar" <prabhakar.kumar52@nic.in>, "Mukesh Kumar Bhatia" <mukeshk.bhatia@nic.in>, "vkb nic" <vkb.nic@gmail.com>, "Monitoring Cell" <monitoring-ec@nic.in>  
Sent: Thursday, January 18, 2024 11:37:03 AM  
Subject: Re: Activate the parivesh portal for next 15 days time period w.e.f 10.01.2024 for SEIAA Maharashtra

Dear Sir,

As per trailing mail, Login of SEIAA/SEAC Maharashtra extended till 25th Jan. 2024.  
We will inform the State office through separate mail.

सादर/Regards,  
विकास कुमार/Vikash Kumar  
वैज्ञानिक-सी / Scientist-C  
पर्यावरण सूचना विज्ञान प्रभाग/Environment Informatics division  
राष्ट्रीय सूचना-विज्ञान केंद्र/National Informatics Centre  
इंदिरा पर्यावरण भवन/Indira Paryavaran Bhawan  
Ext: 5358

1/24/24, 12:23 PM

Mail - psec.env@maharashtra.gov.in

----- On Thu, 18 Jan 2024 10:30:19 +0530 **Dr R. B. Lal** <[rb.lal@nic.in](mailto:rb.lal@nic.in)> wrote ---

After activation please inform to SEIAA also

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Best Regards,

**(Dr. R. B. LAL)**  
Director/Scientist 'F' &  
**Member Secretary, Expert Appraisal Committee (Industry-1 Sector)**  
Impact Assessment Division,  
Ministry of Environment, Forest and Climate Change,  
Government of India,  
Room No. V-304, 3rd Floor, Vayu Wing,  
Indira Paryavaran Bhawan  
Aliganj, Jor Bagh Road,  
New Delhi - 110 003, INDIA Email- [rb.lal@nic.in](mailto:rb.lal@nic.in)  
Telephone +91-11-20819346

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**Save Environment & Biodiversity & Zero Effect to the Environment**  
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**From:** "MOHIT SAXENA" <[mohit.saxena@gov.in](mailto:mohit.saxena@gov.in)>  
**To:** "Navin Kishore Karn" <[navinkk@nic.in](mailto:navinkk@nic.in)>, "Vikash Kumar" <[vikash.kumar53@nic.in](mailto:vikash.kumar53@nic.in)>  
**Cc:** "Sujit Kumar Bajpayee" <[sujit.baju@gov.in](mailto:sujit.baju@gov.in)>, "Dr R. B. Lal" <[rb.lal@nic.in](mailto:rb.lal@nic.in)>  
**Sent:** Thursday, January 18, 2024 10:24:18 AM  
**Subject:** Activate the parivesh portal for next 15 days time period w.e.f 10.01.2024 for SEIAA Maharashtra

Sir

Tenure of SEIAA/SEAC, Maharashtra has been expired on 10.01.2024. Please activate the parivesh portal for next 15 days time period w.e.f 10.01.2024 to allow SEIAA Maharashtra to upload minutes/letters which are duly approved by SEIAA

Approval on file has been obtained. NIC is requested for n/a in this regard

Regards

**Dr Mohit Saxena**  
Scientist D/Joint Director  
IA Division  
MoEF&CC  
Vayu 3rd Floor, Indira Paryavaran Bhawan, Jorbagh  
New Delhi-110003  
Tel No 011-20819383

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**Dr Mohit Saxena**  
Scientist D/Joint Director

1/21/24, 12:23 PM

Mail - psec.env@maharashtra.gov.in

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IA Division

MoEF&CC

Vayu 3rd Floor, Indira Paryavaran Bhawan, Jorbagh  
New Delhi-110003

Tel No 011-20819383

**245**

portal login for further fifteen days

Vikash Kumar <vikash.kumar53@nic.in>

Thu 1/25/2024 2:26 PM

Inbox

To: MOHIT SAXENA <mohit.saxena@gov.in>;

Cc: vkb.nic <vkb.nic@gmail.com>; Sujit Kumar Bajpayee <sujit.baju@gov.in>; Pravin Darade <psec.env@maharashtra.gov.in>; Dr. R. B. Lal <rb.lal@nic.in>; Navin Kishore Karn <navinkk@nic.in>;

Dear Sir,

As per direction, MS SEIAA Maharashtra login is activated till 09.02.2024.  
We will inform SEIAA office separately.

सादर/Regards,

विकास कुमार/Vikash Kumar

वैज्ञानिक-सी / Scientist-C

पर्यावरण सूचना विज्ञान प्रभाग/Environment Informatics division

राष्ट्रीय सूचना-विज्ञान केंद्र/National Informatics Centre

इंदिरा पर्यावरण भवन/Indira Paryavaran Bhawan

Ext: 5358

----- On Thu, 25 Jan 2024 14:01:50 +0530 **MOHIT SAXENA** <mohit.saxena@gov.in> wrote -----

Dear Vikas

As approved, please activate MS, SEIAA Maharashtra login (upto 09.02.2024) to upload minutes/letters which are duly approved by SEIAA. After activation, please inform the concern Master Trainer.

**Dr Mohit Saxena**

**Scientist D/Joint Director**

**IA Division**

**MoEF&CC**

**Vayu 3rd Floor, Indira Paryavaran Bhawan, Jorbagh**

**New Delhi-110003**

**Tel No 011-20819383**

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**From:** "Sujit Kumar Bajpayee" <sujit.baju@gov.in>

**To:** "Dr R. B. Lal" <rb.lal@nic.in>, "MOHIT SAXENA" <mohit.saxena@gov.in>

**Sent:** Wednesday, January 24, 2024 4:20:29 PM

**Subject:** Fwd: [WARNING: ATTACHMENT UNSCANNED]Extension of Parivesh portal login for further fifteen days

Office of Dr. Sujit Kumar Bajpayee

Joint Secretary

Govt. of India

Ministry of Environment, Forest & Climate Change

.135, Prithvi Wing, 1st Floor